

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7689
ANSWERED ON:16.05.2002
HIGH COURT BENCH AT HUBLI KARNATAKA
PUTTASWAMY GOWDA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government of Karnataka as requested the Union Government to set-up a bench of Karnataka High Court in the state particularly in Hubli-Dharwar area ;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard ?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) and (b) Yes, Sir. The Government of Karnataka has requested for setting up a permanent Bench of the Karnataka High Court at Hubli-Dharwad.

(c) The Chief Justice of the Karnataka High Court has conveyed that it is neither desirable nor feasible to establish a Bench of the High Court at any place away from the principal seat. The setting up a Bench of a High Court, away from the principal seat, is normally considered on the receipt of a complete proposal from the concerned State Government in consultation with the Chief Justice of that High Court.